

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition (Civil) No.553/2021

DR. MUKESH KUMAR CHAUDHARY

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

Date : 28-06-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE S. RAVINDRA BHATFor Petitioner(s) Mr. Shalabh Gupta, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The directions which are sought in these proceedings under Article 32 of the Constitution relate to an issue of policy in the area of public health. The Court is not in a position to assess the claim of the petitioner in regard to the efficacy of the ayurveda based remedy which he claims to have developed for the treatment of Covid-19. We, therefore, decline to entertain the petition.
- 2 The Petition is, accordingly, dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.(SAROJ KUMARI GAUR)
Court Master